

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

**Petition No. 9/2003**

**In the matter of**

Petition under Section 13 (h) read with Section 13 (c) of the Electricity Regulatory Commissions Act, 1998-Recovery of outstanding dues on account of wheeling charges from January 2001 to July 2001 from APTRANSCO.

**And in the matter of**

Orissa Power Transmission Corporation Ltd.

**Petitioner**

Vs

1. Transmission Corporation of Andhra Pradesh Ltd, Hyderabad
2. Andhra Pradesh Generation Corporation Ltd., Hyderabad
3. Orissa Hydro Power Corporation Ltd., Bhubaneswar

**Respondents**

**Following were present:**

1. Shri R.K.Mehta, Advocate, GRIDCO
2. Ms. Suman Kukrety, Advocate, GRIDCO
3. Shri A.K.Sathapthy, GRIDCO
4. Ms. M.Mishra, GRIDCO
5. Shri K.Gopal Choudhary, APGENCO
6. Shri P.K.Sahoo, OHPC
7. Shri S.K.Sanangi, OHPC

**ORDER  
(DATE OF HEARING: 5.7.2007)**

By the order dated 28.3.2006, the Commission had constituted a one-Member Bench with Shri A.H. Jung, as the Presiding Member to make appropriate recommendations to the Commission for its consideration and appropriate decision on the dispute between the parties involving payment of outstanding wheeling charges for the period January 2001 to July 2001. The one-Member Bench submitted its recommendations to the Commission by the order dated 6.2.2007.

2. By the Commission's order dated 28.2.2007, the said recommendations of the one-Member Bench were sent to the parties concerned, to enable them to file their views/comments on these recommendations latest by 10.4.2007.

3. Heard Shri K. Gopal Choudhary, Advocate for APGENCO, Shri R. K. Mehta, Advocate for OPTC and representative of OHPC.

4. Learned counsel for APGENCO has requested for a short adjournment. Shri R. K. Mehta, Advocate for OPTC has also sought time to file its objections to the recommendations of a one-Member Bench.

5. Request made by the learned counsel allowed. At the request of the learned counsel for the parties, adjourned for further hearing on 14.8.2007. Meanwhile, the parties may file their objections/suggestions to the recommendations of one Member Bench latest by 4.8.2007.

sd-/

**(R.KRISHNAMOORTHY)**  
**MEMBER**

**New Delhi, dated the 5<sup>th</sup> July 2007**

sd-/

**(BHANU BHUSHAN)**  
**MEMBER**